

(20)

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 625 of 2007

Thursday, this the 05th day of July 2007

Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)

Madan Lal Diwakar Son of Ram Das Head Clerk, Diesel Shade
North East Railway, Gonda, Resident of Mohalla and Post Bargaon,
District Gonda.

Applicant

By Advocate Sri K.C. Vishwakarma

Versus

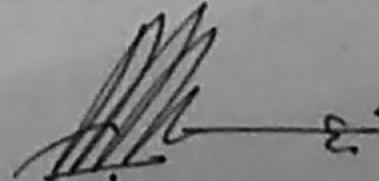
1. Union of India through General Manager North East Railway, Gorakhpur.
2. Divisional Rail Manager, North East Railway, Lucknow.
3. Divisional Mechanical Engineer, Diesel Shade, North East Railway, Gonda.
4. Senior Divisional Mechanical Engineer, Diesel Shade, North East Railway, Gonda.

Respondents

ORDER

By Ashok S. Karamadi, Member (J)

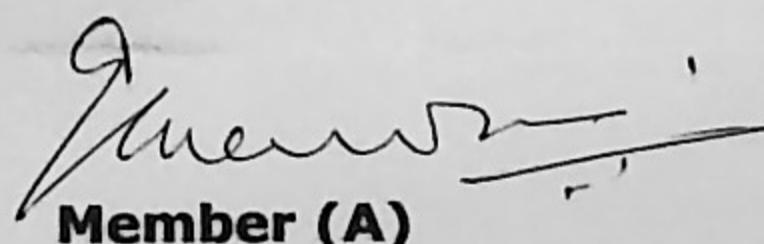
We heard the learned counsel for the applicant. Office has raised the objections with regard to maintainability on the point of jurisdiction. At that time before the Office, learned counsel for the applicant has made a note to the effect that "he will satisfy to the Hon'ble Court on the point of jurisdiction, kindly place before the Court". After the said request, the matter ^{is} ~~has~~ placed before us for Orders. It is admitted fact that the Order challenged by the applicant was passed at Gonda and Gonda comes under the jurisdiction of Lucknow Bench of this Tribunal. This fact is also admitted by learned counsel for the applicant. Learned counsel



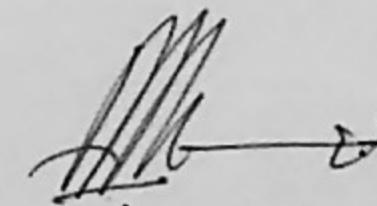
has submitted that the applicant in this O.A. has filed another O.A. No. 214 of 2007 and the same is pending before the Tribunal, therefore, this O.A. be also taken up and notices may be issued. We are not satisfied with the plea taken by learned counsel for the applicant.

2. Having regard to the facts and circumstances of the case and the contentions raised by learned counsel for the applicant that this Tribunal has no jurisdiction, we left with no option except to dismiss the O.A. and accordingly O.A. is dismissed as without jurisdiction.

3. When this Order was passed, learned counsel for the applicant requests that liberty be given to the applicant to raise his grievance before the appropriate forum i.e. Lucknow Bench of this Tribunal. Accordingly liberty is given to the applicant to raise his grievance before the appropriate forum. Office is directed to return the file to learned counsel for the applicant who will file the same before the concerned Bench.



Member (A)



Member (J)

/M.M./